

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. C/711 /2007 - CU[DB]

Date 16/03/2012

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S CISCO SYSTEMS INDIA PVT. LTD.
DIVYASHREE CHAMBER B WINGH NO 11,
O'SHAUGNESSEY ROAD, OFF LANGFORD ROAD,
BANGALORE-560027
M/S CISCO SYSTEMS INDIA PVT. LTD.

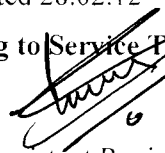
Appellant

Vs
Respondent

C.C. NEW DELHI (IMPORT & GENERAL)

I am directed to transmit herewith a certified copy of **Final order No. C/A/68/ 2012 CU[DB]** dated 28.02.12

passed by the Tribunal under **Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax**


Assistant Registrar
(Customs Appeal Branch)

Copy to :

1. Respondent

C.C. NEW DELHI (IMPORT & GENERAL)

NEW CUSTOM HOUSE, NEAR
I.G.I. AIRPORT, NEW DELHI
110037.

2. Adv. / Consult

MR.V. LAXMIKUMARAN

B-6/10, SAFDARJUNG ENCLAVE, NEW DELHI-110029

3. C.D.R

4. Bar association, CESTAT, New Delhi

5. Director Publications, Customs, Excise. I.P. Estate, New Delhi

6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi-3

7. Company Law Institute of India Pvt Ltd., No.2 (Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

8. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005

9. Easy Service Tax Online Dot Com Pvt.Ltd. 407A, Iscon Mall, Above Star India Bazar, Satellite Road,
Ahmedabad-15

10. LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Haryana)

11. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road,
Vasant Kunj, New Delhi - 110070

12. Office Copy

13. Guard file


Assistant Registrar
(Customs Appeal Branch)

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL**

Date of Hearing:28.02.2012

Date of decision:28.02.2012

For approval and signature:

Hon'ble Shri D.N. Panda, Judicial Member

Hon'ble Shri Rakesh Kumar, Technical Member

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1. Whether Press Reporters may be allowed to see CESTAT (Procedure) Rules, 1982.
 2. Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?
 3. Whether Their Lordships wish to see the fair copy of the Order?
 4. Whether Order is to be circulated to the Departmental authorities?
-

Customs Appeal No.711 of 2007

M/s. Cisco Systems (I) Pvt. Ltd.

...Appellant

Vs.

CC, New Delhi

...Respondent

(Arising out of Order-in-Appeal No.CC(A)/Cus/I&G/SVB/140/D-I/07 dated 28.08.2007 passed by the Commissioner of Customs (Appeals), New Delhi)

Appearance: Rep. by Shri B.L. Narsimhan, Advocate
for the appellant.

Rep. by Shri K.P. Singh, DR for the respondent.

CORAM: Hon'ble Shri D.N. Panda, Judicial Member
Hon'ble Shri Rakesh Kumar, Technical Member

Final Order No. C/A/68/12-Cu. /Dated:28.02.12

Per. D.N. Panda:

Shri B.L. Narsimhan, Advocate says that he has instructions from his client to withdraw this appeal. Accordingly, the appeal is dismissed as withdrawn since Revenue has no objection for withdrawal.

[order dictated & pronounced in open court]

(D.N. Panda)
Judicial Member

(Rakesh Kumar)
Technical Member

Ckp.